

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

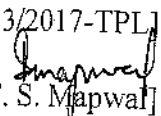
Notification

New Delhi, dated the 9th June, 2017

G.S.R. (E).—In exercise of the powers conferred by section 139A and section 285BA, read with section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:—

1. (1) These rules may be called the Income-tax (14th Amendment) Rules, 2017.
(2) They shall come into force from the date of their publication in Official Gazette.
2. In the Income-tax Rules, 1962, in rule 114B, in the second proviso, after the words, “giving therein the particulars of such transaction” the words “either in paper form or electronically under the electronic verification code in accordance with the procedures, data structures, and standards specified by the Principal Director General of Income-tax (Systems) or Director General of Income-tax (Systems)” shall be inserted.

[Notification No. *Sl*/2017/F.No. 70142/13/2017-TPL]


[Dr T. S. Mapwal]

Under Secretary to Government of India

Note:- (1) The principal rules were published vide notification number S.O. 969 (E), dated the 26th March, 1962 and last amended by Income-tax (13th Amendment) Rules, 2017 vide notification number G.S.R (E), dated 08.06.2017.:

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

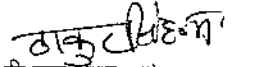
अधिसूचना

नई दिल्ली, तारीख 9 जून, 2017

सा.का.नि. (अ).- आय-कर अधिनियम, 1961 (1961 का 43) की धारा 295 के साथ पठित धारा 139क और धारा 285खक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय प्रत्यक्ष कर बोर्ड आय-कर नियम, 1962 का और संशोधन करने के लिए निम्नलिखित नियम बनाता है, अर्थात्:-

- (1) इन नियमों का संक्षिप्त नाम आय-कर (चौदहवाँ संशोधन) नियम, 2017 है ।
- (2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे ।
2. आयकर नियम, 1962 में, नियम 114ख के दूसरे परंतुक में, शब्दों के पश्चात् "ऐसे संव्यवहार की विशिष्टियां देते हुए"; शब्द "या तो कामज़-पत्र प्ररूप में अथवा प्रक्रियाओं के अनुसार इलैक्ट्रॉनिक सत्यापन संकेतकी के अधीन इलैक्ट्रॉनिकली, आंकड़ा संरचनाएं और प्रधान महानिदेशक के आय-कर (प्रणाली) या महानिदेशक के (प्रणाली)" अंतःस्थापित किए जाएंगे ।

[अधिसूचना सं. 5/ 2017 [फा.सं.370142/13/2017-टीपीएल]


(डा. टी.एस.मैपवाल)

अवर सचिव, भारत सरकार

टिप्पण :- मूल नियम अधिसूचना सं. का. आ. 969 (अ) तारीख 26 मार्च, 1962 द्वारा प्रकाशित किए गए थे और अधिसूचना सं. सा.का.नि (अ), तारीख 08/06/2017 द्वारा आय-कर (तेरहवाँ संशोधन) नियम, 2017 द्वारा अंतिम बार संशोधित किए गए ।